

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 988 of 2004

Jabalpur, this the 2nd day of December, 2004

Hon'ble Shri Madan Mohan, Judicial Member

Chandra Shekhar Taileg,
Son of Dattatraya Rao,
Aged about 60 years.
Resident of Veena Tehsil
Kharaiee, District Sagar(MP)

Applicant

(By Advocate – Shri Anilmani Tripathi)

Versus

1. Union of India through
Secretary Ministry of Railway,
Government of India, New Delhi.
2. Manager, Senior Railway Division,
Jhansi(MP).
3. Divisional Manager,
D.R.M. Office, Near Railway Station,
Jhansi(MP)

Respondents

(By Advocate – Shri M.N. Banerjee Standing counsel for Railways)

O R D E R (Oral)

By Madan Mohan, Judicial Member –

Heard the learned counsel for the applicant and Shri M.N. Banerjee, Standing counsel for the Railways.

2. By filing this OA, the applicant has sought the following main reliefs :-

“(I) That the employee of Central Government be awarded by the respondent, after his voluntary retirement 40% of pension sales, Gratuity, Insurance amount, Railway free-pass, Medical treatment.

(II) That Petitioner be awarded by the Respondent 18% interest yearly against the amount due in his favour, as above.

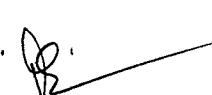
(III) That, if the petitioner could have availed the Cash amount in time by the Respondent the marriage of his daughter would have taken place. The Petitioner suffered and faced a great loss amongst the relatives and society as his prestige badly damaged Rs.5,00,000/- (Five Lacs) be given to the petitioner for his defematory loss.

(IV) That, Respondent be punished for the negligency,careless and unnecessary harassment to the petitioner.”

3. The brief facts of the case are that the applicant was holding the post of Helper of authorized work supervisor in workshop of Manikpur Railway Station. He sought voluntary retirement on 31st May, 2003. No amount of family pension is paid to him. The applicant got a cheque of Rs. 1,53,618/- on 7th June, 2004 but no details and particulars were mentioned with regard to on which and what kind of payment was made. The applicant had served a legal notice on 5th July, 2004 (Annexure A-2).

4. The learned counsel for the applicant stated that he would be satisfied if the fresh representation to be filed by him is directed to be disposed of by the respondents within a stipulated period.

5. Accordingly, the Original Application is disposed of at the admission stage itself with a direction to the applicant to file a fresh representation regarding his grievance to the respondents within a period of 15 days from the date of receipt of a copy of this order. If the applicant complies with this then the respondents are directed to consider and decide the said representation of the applicant within a period of three months from the date of receipt of such representation, by passing a speaking, detailed and reasoned order. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondents immediately.



(Madan Mohan)
Judicial Member

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